

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION : CA/57/17
PETITION NUMBER : CP/514/IB/2017
NAME OF THE APPLICANT : S. DHANAPAL (In the Matter of Serva Lakshmi Paper Ltd.)
UNDER SECTION : 9 Rule 6

S.No.	Name (in Capital)	Represented by	Signature
1	S Dhanapal	Resolute Postcard	
2	A. M. Elango	Counsel for Petitioner	

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CA/57/17 in CP/514/1B/2017

ORDER

RP in person present along with the Counsel for Petitioner and submitted that the time period of the moratorium/corporate insolvency resolution process be extended by 90 days, as has been approved in 2nd CoC's meeting held on 13.12.2017. It has been submitted by the RP that there are three resolutions under consideration and more time is required to place workable resolution before the Adjudicating Authority for reviving of the business of the Corporate Debtor. In the light of the resolution passed by the CoC and the submissions made by the RP, the time period of 90 days is extended with effect from 17.12.2017 onwards, with the direction to the RP to expedite resolution plan, if any, within the extended period. Accordingly, CA/57/2017 stands **disposed of.**

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MEMBER (JUDICIAL)

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